(b) if so, what are the details thereof and what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) and (b) House Rent Allowance is paid to the Central Government employees posted in these cities at the rates payable in 'A' class cities viz. 15 per cent of pay, subject to the maximum of Rs. 400 p.m. HRA rates in Public Sector Undertakings are broadly as follows:—

Delhi and Bombay—30 per cent of pay.

Other 'A' class cities including Calcutta and Madras—25 per cent of Pay.

The differentiation in the rates of house rent allowance to the Central Government employees, on one hand, and, the employees of the Public Sector Undertakings, on the other, is because of the fact that the service conditions of the two categories of employees are different.

So far as city Compensatory Allowance is concerned, it is paid to employees of public sector undertakings at the Central Government rates, viz. 6 per cent of basic pay limited to Rs. 75. In some enterprises for historical reasons, CCA is paid at 8 per cent limited to Rs. 75.

Parity in wages of central government employees with those of banks and central undertakings

131. SHRI AMARPROSAD CHA-KRABORTY: Will the Minister of FINANCE be pleased to state whether there is any proposal under Government's consideration to grant Rs. 150 on ad hoc basis to all Central Government employees to eliminate disparity of wages between the employees of nationalised banks, public undertakings and the Central Government employees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): There is a demand of the Staff Side of the National Council (JCM) that Class III and Class IV employee in the Central Government should be given an additional pay of Rs. 150 per month on account of disparity between their pay and the pay of similar class of employees of Public Sector Undertakings. This is under consideration of the National Council (J.C.M.).

Non-indication of maximum retail price on covers of bread

132. SHRI MANUBHAI PATEL: Will the Minister of CIVIL SUPPLIES be pleased to state:

- (a) whether Government are aware that the manufacturers of bread including the Government owned Modern Bakeries (India) Limited to not indicate the maximum retail price on the packings of bread due to which the retailers charge whatever price they like from the consumers;
- (b) whether this constitutes violation of the Standard of Weight and Measures Act, 1976; and
- (c) if so, what action Government propose to take for the strict enforcement of the law?

THE DEPUTY MINISTER IN THE MINISTRY \mathbf{OF} CIVIL SUPPLIES (SHRI BRAJAMOHAN MOHANTY): (a) and (b) Prices of bread are fixed in Delhi under an order issued under the Essential Commodities Act, 1955. According to this prices are to be displayed by the dealer at a conspicuous place of his business premises. In view of this the provisions of Standard of Weights and Measures Act, 1976 as regards the display of the maximum price do not apply.

(c) The question does not arise.